

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.121 - IA/541(AHM)2021
ITEM No.122 - IA/315(AHM)2022 in IA/542(AHM)2021
ITEM No.123 - IA/542(AHM)2021
In
CP(IB) 207 of 2017

Proceedings under Section 9 IBC

IN THE MATTER OF:

Ramesh T Mehta (HUF)

.....Applicant

V/s

Forever Precious Jewellery & Diamond Ltd

.....Respondent

Order delivered on ..04/07/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Nipun Singhvi, Ld. Adv.

For the Respondent

: Mr. Prasanna K Parmar, Ld. Adv. for Mr. Nilesh P Udernani, Ld. Adv. Ms. Khyati Chugh, Ld. Adv. for Parth Bhatt, Ld. Adv.

ORDER

IA/541(AHM)2021, IA/315(AHM)2022 in IA/542(AHM)2021 & IA/542(AHM)2021

IA/541(AHM)2021

This application is filed by liquidator against Madras Export Processing Zone-SEZ & Ors. with following prayers:

- (a) Direct the Respondents to grant all necessary permissions and assistance to the successful bidder for clearance of assets i.e., Gold, Silver, Plant & Machinery and other metals to home consumption i.e., Domestic Tariff Area (DTA);
- (b) Direct the Respondent No. 1 to allow the Applicant for removal of documents/papers of the Corporate Person lying in the premises of Corporate Debtor at Respondent No. 1 and; in the alternative.

The auction is held. The Successful Bidder did not come before this Adjudicating Authority with this prayer. Moreover, the successful bidder has to approach proper Authorities. We direct the successful bidder to appear before us and make a submission relating to this.

IA/315(AHM)2022 in IA/542(AHM)2021

This application is filed by Assistant Commissioner of Customs allowing them to file a reply in IA/542(AHM)2021 wherein they were proceeded as ex-parte.

We heard learned counsel for the Applicant and learned counsel for the liquidator. We direct the Assistant Commissioner of Customs to file reply within a week without fail by giving a copy to the liquidator and liquidator may file rejoinder, if any.

With this **IA/315(AHM)2022 in IA/542(AHM)2021** stands allowed and disposed of.

IA/542(AHM)2021

In view of the order passed in **IA/315(AHM)2022 in IA/542(AHM)2021**, this matter stands adjourned.

List **IA/541(AHM)2021 & IA/542(AHM)2021** on 29.08.2022.

-SD-

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

-SD-

**MADAN B GOSAVI
MEMBER (JUDICIAL)**